

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 131 of 2019**

**IN THE MATTER OF:**

**Asset Reconstruction Company (India) Ltd. ....Appellant**

**Vs.**

**Unimark Rmedies Ltd.  
(Through Resolution Professional) & Anr. ....Respondents**

**Present:**

**Appellant: Mr. Satendra K. Rai, Advocate.**

**Respondents: Mr. Siddharth Sharma and Ms. Shruti Arora,  
Advocates for RP.**

**Mr. Kunal Chhabra, Advocate for Corporation  
Bank.**

**ORDER**

**30.07.2019:** It is stated that the application under Section 31 is pending before the Adjudicating Authority (National Company Law Tribunal, Mumbai Bench, Mumbai), where the matter has already been heard and order has been reserved.

We expect that the Adjudicating Authority will pass appropriate order on an early date, preferably within fifteen days. The Appellant will bring this order to the notice of the Adjudicating Authority. The office is also directed to communicate this order to the 'Registrar, National Company Law Tribunal, Mumbai Bench, Mumbai' to bring this order to the notice of concerned Members of the Bench hearing the Corporate Insolvency Resolution Process of 'Unimark Remedies Ltd.'

Post the case 'for orders' on **2<sup>nd</sup> September, 2019 at 2:00 PM.**

**[Justice S. J. Mukhopadhaya]  
Chairperson**

**[Justice Bansi Lal Bhat]  
Member (Judicial)**

*am/gc*